EXTRAORDINARY

PART II—Section 3—Sub-section (i)

PUBLISHED BY AUTHORITY

MINISTRY OF HEALTH AND FAMILY WELFARE
(Defartment of Health and Family Welfare)

(2) They shall come into force after nine months except clause (a), items No. A.11.02.06, A.11.02.06.01, A.11.02.06.02 of clause (f), items No. A.11.02.07, A.11.02.07.01, A.11.02.07.02, A.11.02.08 of clause (g) and clause (m) of sub-rule (ii) of rule 2 and entries relating thereto in Table 14 of Appendix-C and Table 3 of Appendix-D, which shall come into force on 31st July, 2011.

Note:—The Prevention of Food Adulteration Rules, 1955 were published in Part II, Section 3 of the Gazette of India vide S.R.O. 2106, dated the 12th September, 1955 and were last amended vide No. G.S.R. 652(E), dated 2nd August, 2010.